

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/465/2021

This the 16th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Irfan Gulzar, Age 26 years, Son of Gulzar Ahmad Ganai, Resident of Samboora Pampore, District Pulwama-192121.

.....Applicant

(Advocate:- Mr. M.Y.Bhat)

Versus

1. Director, Fire and Emergency Services, J&K, Batamaloo, Srinagar-19009.
2. Assistant Director, Fire & Emergency Services, Command Pulwama-192301.
3. In-Charge, Fire and Emergency Services, Station Headquarters, Pulwama-192301.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that advertisement notices bearing no. 01 of 2013 and 02 of 2013 dated 12.03.2021 and advertisement no. 03 of 2013 dated 26.03.2013 were issued to fill up various posts including the posts of Fireman. The Department conducted physical tests and measures for making appointment. The applicant fared well and qualified the said tests. Thereafter, he received call letter for the written test for the post of Fireman and for the post of Jr. Assistant in 2014. Meanwhile, for ensuring transparent recruitment process, the department digitized the records of the selection process to ensure that the same was conducted in a transparent and fair manner. The Department thereafter decided to conduct the written test afresh. The admit card for the written test incorrectly mentioned the name of the applicant as Gulzar Ahmad, Son of Irfan Gulzar while the actual particulars of the applicant should have been Irfan Gulzar, Son of Gulzar Ahmad. The applicant approached the respondents in this regard and he





was assured that the mistake was only in the admit card and in the further steps of the selection process, the particulars mentioned in the record would be taken into consideration. The applicant participated in the selection process and qualified the same and finally appointment order was issued to the applicant, however, the appointment order also carried the same mistake as was in the admit card. The applicant joined services on 06.10.2020 in pursuance of the appointment order. After joining he also submitted an application seeking necessary rectification. However, after working for some time, the applicant was verbally directed to not attend the office and he will be allowed to continue duties after a corrigendum to the appointment order stating his actual name and parentage is issued. The applicant submits various representations to all the respondents stating his problem, however, no consideration has been accorded to the same. Hence, the present O.A.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation preferred by the applicant by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. M Y Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the applicants as well as the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to take a decision on the representation preferred by the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. In case, it is found that the applicant has no adverse report against him, he be allowed to continue in service.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)